

extinct. It is, therefore, always necessary to give full details of the project for which financial assistance is required as also the exact estimate and extent of such assistance. Applications which make a vague or general demand for unspecified amounts or for general maintenance grants will not be considered.

(2) The Akadami can provide financial assistance only to those institutions or organisations which are entirely or mainly devoted to the work in the field of Dance, Drama and Music. The institutions or organisations whose activities are of a much wider nature do not come under the scope of the Akadami.

(3) All applications for financial aid must be accompanied by the constitution of the organisation applying, names of its office bearers, Auditors' statement of Accounts and a report of its activities and work during the last one year. They should also mention the amount of grant received from their State Government. It is not possible to consider any application without all this information.

(4) All applications for financial aid must come either through their respective State Governments or State Academies. No application can be considered unless it fulfills this condition and unless the institution or the organisation applying is also in receipt of a State or Academy grant.

(5) The Akadami has no budget or any provision for grants for building purposes.

(6) The Akadami does not give any financial assistance to institutions or organisations imparting elementary teaching in Music or Dance, or to Music Circles or Dramatic Associations organising musical demonstrations or dramatic performances.

(b) The Sangeet Natak Akadami does not make it a condition for its grants that the institution should admit poor students free of charge.

LOANS TO STATE CO-OPERATIVE BANKS

2143. { **Thakur Jugal Kishore Sinha:**
Shri Asthana:

Will the Minister of **Finance** be pleased to state:

(a) the amount that has been advanced to various State Co-operative Banks in 1955-56 by the Reserve Bank of India for various purposes and the manner in which the amount was fully or partly utilised by the State Co-operative Banks; and

(b) the percentage of collections and arrears from different State Co-operative Banks, State-wise in 1955-56 regarding previous dues?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guba):

(a) Two statements are placed on the Table of the Lok Sabha showing the amounts of short-term and medium-term loans for agricultural purposes sanctioned by the Reserve Bank of India to State co-operative banks during the period 1st July 1955 to 27th April, 1956. [See Appendix XIII, annexure No. 56.] Short-term loans are generally sanctioned for seasonal agricultural operations and marketing of crops whereas medium-term loans are meant for reclamation of land, bunding and other land improvements, preparation of land for orchards and plantations, minor irrigation works, purchase of livestock, machinery and transport equipment, construction of farm houses and cattle sheds, etc. Another statement is also placed on the Table showing the advances sanctioned by the Reserve Bank during this period for non-agricultural purposes relating to financing of production and marketing the products of approved cottage and small-scale industries. [See Appendix XIII, annexure No. 56.]

(b) There are no arrears in repayment of loans due from the State Co-operative Banks. The amounts outstanding but which have not yet fallen due for repayment are given in the statements mentioned above.